

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

101. C.P. (IB)/241(MB)2024

**IN THE MATTER OF**

Satyanarayan Sekhsaria Pvt. Ltd

VS

UP Grad Education Pvt.ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 15.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Mr. Sreeram V.G. (PH)

For the Respondent:

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**ORDER**

The Ld. Counsel appearing on behalf of the Petitioner prays for withdrawing the present petition. Allowed as prayed for. Let the C.P.(IB)/241(MB)2024 be disposed of as having been withdrawn.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)